

Resignation of Khanna Rail Accident Enquiry Commission's Counsel

2839. SHRI RAMA MUNI REDDY SIRIGIREDDY:

SHRI K. RAMA MOHANA RAO:

Will the Minister of RAILWAYS be pleased to state:

(a) by when the Commission of Enquiry looking in to the Khanna rail accident is likely to submit its report;

(b) whether it is a fact that the counsel of the Commission has tendered his resignation; if so, the reasons therefor; and

(c) whether the resignation has been accepted?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI O. RAJAGOPAL): (a) The Commission has been requested to expedite the submission of its Final Report on Khanna accident.

(b) Yes, Sir. It is correct that the Counsel of the Commission has tendered his resignation. Correspondence of counsel has been with the commission only but apparently he is not interested in continuing.

(c) Yes, Sir. His resignation has been accepted by the Chairman of the Commission.

Hawkers and Beggars in Trains

2840. SHRI RAMA MUNI REDDY SIRIGIREDDY:

SHRI SOLIPETA RAMACHANDRA REDDY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Mumbai High Court has directed the railway authorities to ensure that beggars and hawkers do not enter trains, without holding valid tickets or licence;

(b) if so, the steps taken to regulate hawking in trains which cause nuisance to commuters; and

(c) the action taken to disallow beggars in trains and at railway stations?

THE MINISTER OF STATE IN THE MINISTRY OF

[18 December, 2001] RAJYA SABHA

RAILWAYS (SHRI O. RAJAGOPAL): (a) to (c) Yes, Sir In compliance with the directions of the Mumbai High Court, restrictions have been imposed on the travelling of beggars and hawkers in all Mail/Express trains and all local trains on Central Railway. In addition to regular drives/checks, special drives are conducted to apprehend the unauthorised hawkers and beggars on platforms and in trains particularly on vulnerable sections by deploying ticket checking staff and police and action is taken against them as per the relevant provisions of law.

Survey for Ring Railway Around Bangalore City

2841. SHRI K. RAHMAN KHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether any survey for construction of Ring Railway around Bangalore city has been conducted by his Ministry; and

(b) if so, the details thereof and whether Government propose to build the same on its own or with any partners?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI O. RAJAGOPAL): (a) No Sir.

(b) Does not arise.

Construction of Rob in Chindwara

†2842. SHRI P.K. MAHESHWARI: Will the Minister of Railways be pleased to state:

(a) the reasons for delay in construction of overbridge over railway crossing in Chindwara, Madhya Pradesh;

(b) the cost as assessed on the occasion of its foundation carrying on September, 25th, 1984, alongwith the details of amount released so far;

(c) the reasons for non-settlement of land acquisition cases in

†Original notice of the Question was received in Hindi.